

अतः मेरा केन्द्र सरकार से अनुरोध है कि वह शादी से पूर्व लड़की के नाम की चल-अचल संपत्ति और बैंक में जमा धनराशि को गोपनीय रखने एवं शादी के दौरान तथा शादी के पश्चात् चल-अचल संपत्ति और बैंक में जमा धनराशि को घोषित न किए जाने से संबंधित दहेज प्रतिषेध अधिनियम में संशोधन किए जाने हेतु आवश्यक कानून बनाए ताकि पीड़ित महिला आवश्यकता पड़ने पर आर्थिक रूप से किसी के ऊपर आश्रित न रहकर अपना जीवन निर्वाह कर सके।

डा. प्रभा ठाकुर (राजस्थान): महोदय, मैं श्री अग्रवाल के विशेष उल्लेख से अपने को सम्बद्ध करती हूँ।

श्री राजनीति प्रसाद (बिहार): महोदय, मैं भी एसोसिएट करता हूँ।

MR. DEPUTY CHAIRMAN: Yes, all are associating themselves with this issue. Yes, everybody is associating himself or herself with this issue.

Request to provide night landing facility at Bagdogra airport

SHRI O.T LEPCHA (Sikkim): Mr. Deputy Chairman, Sir, Sikkim is a landlocked State with no air connection as of now. The Bagdogra Airport is the nearest airport for the State of Sikkim. The Airport at Bagdogra is under the jurisdiction of Defence Forces wherein civilian aircrafts have been allowed to land. Unfortunately, the Bagdogra Airport does not have night landing facility which is causing a lot of hardship to the people living in the nearby areas, particularly the people of Sikkim.

If night landing facilities are made available at the Bagdogra Airport, it will not only help the people of Sikkim, it will also be helpful to the Air Force and the Army in case of an emergency. Besides, the night landing facilities, the Bagdogra Airport needs to be developed further so as to make it an international airport for the limited purpose of its connectivity to Bhutan, Nepal and Bangladesh, to begin with. I, therefore, request that the Ministry of Defence and the Ministry of Civil Aviation should sit together and find ways to provide night landing facilities at the Bagdogra Airport and make it an international airport for flights to Bhutan, Nepal and Bangladesh. Thank you.

SHRI SAMAN PATHAK (West Bengal): Sir, I associate myself with this issue.

SHRI A.A. JINNAH (Tamil Nadu): Sir, I associate myself with this issue.

Demand for release of funds from compensatory afforestation fund management and planning authority

SHRI GIREESH KUMAR SANGHI (Andhra Pradesh): Sir, the Ministry of Environment and Forests had asked the States to prepare Action Plans for a period of five years to utilise the funds remitted by State Governments in the Compensatory Afforestation Fund.

The Government of Andhra Pradesh has submitted an Action Plan for utilisation of Rs.554.58 crores over a period of five years and Rs.85.45 crores during the current year (2007-08). The State Government has so far remitted Rs.700 crores in the Compensatory Afforestation Fund. Therefore, they have requested that the proposal may be accorded necessary approval.

I, therefore, request the Ministry of Environment and Forests to accord the necessary approval immediately.